

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

10. IA-3573(MB)2023 IN C.P. (IB)/574(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.11.2023

NAME OF THE PARTIES:

Idbi Bank Limited

Vs.

M/S. Coronet Properties and  
Investments Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Mr. Shreyas Lele i/b M/s. Khaitan Legal Associates, Ld. Counsel for the Applicant/Liquidator present. None present for the Respondent.
2. Counsel for the Liquidator submits that the Application for dissolution of the company is filed before the registry which is under scrutiny. In view of the dissolution application, no further orders are required in IA-3573(MB)2023. Therefore, Counsel for the Liquidator seeks permission to withdraw the present IA. Accordingly, IA-3573(MB)2023 is **dismissed as withdrawn**.

Sd/-

ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-

KISHORE VEMULAPALLI  
Member (Judicial)